

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.1941
TO BE ANSWERED ON 3rd MARCH, 2020**

FAIR AND REMUNERATIVE PRICE FOR SUGARCANE PROCUREMENT

1941. SHRI DEVUSINH JESINGHBHAI CHAUHAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the new rate of Fair and Remunerative Price for sugarcane procurement determined on the basis of selling price of sugar and its by-products;
- (b) whether the middlemen, agents and traders in sugar sector have been exposed; and
- (c) if so, the number of persons arrested in these cases and the details thereof?

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)**

(a): The Central Government fixes Fair and Remunerative Price (FRP) of sugarcane having regard to the factors mentioned in Clause 3(1) of the Sugarcane (Control) Order, 1966 viz., cost of production of sugarcane; return to the growers from alternative crops and the general trend of prices of agricultural commodities; availability of sugar to consumers at a fair price; price at which sugar produced from sugarcane is sold by sugar producers; recovery of sugar from sugarcane; realization made from sale of by-products viz. molasses, bagasse and press mud or their imputed values; and reasonable margins for the growers of sugarcane on account of risk and profits.

The Fair and Remunerative Price (FRP) of sugar cane for sugar season 2019-20 has been fixed at Rs. 275/ qtl at 10% recovery.

(b) & (c): First Information Report (FIR) has been filed in 12 cases of illegal trade of sugar cane in Uttar Pradesh. No such incidence has been reported by any other States/UTs to this Department.
